253 Expansion of Bokaro PHALGUNA 5, 1891 (SAKA) Regulsition and Acquisition 254 Steel Plant (st.)

Committee on the Welfare of Scheduled Castes and Scheduled Tribes on the Ministry of Home Affairs and Department of Social Welfare-Reservations for Scheduled Castes and Scheduled Tribes in Public Services.

COMMITTEE ON SUBORDINATE LEGISLATION FOURTH REPORT

SHRI SHRI CHAND GOYAL (Chandi-Garh): I beg to present the Fourth Report of the Committee on Subordinate Legislation.

12.18 hrs.

STATEMENT RE: RECHANGE OF PROTOCOL ON THE EXPANSION BOKARO STEEL PLANT

THE MINISTER OF DEFENCE AND STEEL AND HEAVY ENGINEERING (SHRI SWARAN SINGH) : My colleague, the Minister for Industrial Development, Internal Trade and Company Affairs, made a Statement in this House yesterday about the visit of H.E. Mr. S.A. Skachkov, Chairman, State Committee of USSR Council of Ministers for Foreign Economic Relations. He informed the House of the discussions with Mr. Skachkov regarding the public sector industrial undertakings set up with Soviet cooperation. Discussions were also held in regard to the expansion of Bokaro Steel Project to a capacity of 4 million tonnes. Government of India informed Mr. Skachkov of their decision to appoint the Central Engineering and Designs Bureau of Hindustan Steel as Principal Consultants for this expansion. This function, during the first stage of Bokaro was being discharged by the Soviet - Consultants. The Central Engineering and Designs Bureau have, in the meantime, developed their own expertise. They have also access to the know-how of Soviet organisations under an earlier agreement signed by Hindustan Steel withM/s. Tiajpromexport to carry out the design work in accordance with the Detailed project Report approved by Government.

The bulk of the equipment for the expansion of Bokaro will be manufactured

of Immovable Property (Amdt.), Bill

in the country. Such equipment, however as have to be imported will, it was agreed be financed out of the unutilised parts of the existing Soviet credits.

BUSINESS ADVISORY COMMITTEE FOURTY FOURTH REPORT

THE MINISTER OF PARLIAMENT-ARY AFFAIRS AND SHIPPING AND TRANSPORT (SHRI RAGHU RAMAIAH): I beg to move :

"That this House do agree with the Forty fourth Report of the Bussiness Advisory Committee presented to the House on the 23rd February, 1970"

MR. SPEAKER: Motion moved:

'That this House do agree with the Forty-fourth Report of the Business Advisory Committee presented to the House on the 23rd February, 1970,"

SHRI SONAVANE (Pandharpur): The allotted by the Business Advisory Committee is highly inadequate particularly for the discussion of the Demands for Grants of the Railway Ministry. Therefore, I want to make an amendment.

MR. SPEAKER: This is a unanimous report by the Committee.

SHRI SONAVANE: Seven hours are highly inadequate.

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12, 21 hrs.

REQUISITION AND ACQUISITION OF IMMOVABLE PROPERTY (AMEND-MENT) BILL-contd.

MR. SPEAKER: We were discussing the Requisition and Acquisition of Immovable Property (Amendment) Bill yesterday. The total time allotted was two hours and the balance of time left after yesterday's discussion is 45 minutes. It is up to you to finish it within that time. I think we should finish it within the time at Shri Kunte may continue his speech.

SHRI DATTATRAYA KUNTE (Kolaba) : Alook at the Bill will make it very clear. The original Act of 1952 was at emporary measure but the temporary measure dragg-

[Shri Dattatraya]

ed on till 1962, when there was the declaration of emergency in 1962- Then they took possession of the properties under the emcrgency declaration and those properties are still in the possession of the Government, In order to protect the Government, after the Emergency was over, Government tagged them on to the old Act, but the old Act was also temporary. Under clause 2 the Government now want to make it a permanent measure. It is not very clear why and how this need had arisen. After all the Land Acquisition Act is there and the Mulla Committee is looking into that question. Acquisition of land and properties could be properly governed under that Act. If at all the Government wanted a permanent measure, they should come with a different Act so that the House could have gone into the details.

a c other point is the continued requiioning of the properties for another ten ars. If we look into the history of these properties many details will come out. The Minister has not given us facts and figures. How much agricultural property is in their possession and how many buildings or other properties have been taken over by them? In how many of these there are defence establishments? As long as that information is not given, how can we be asked to decide these things ? I think it will be safe to say that there are no defence establishment in a major part of these properties. In Bombay a number of properties have been taken over under the 1939 Defence of India Act; they still continue to be there; to say that all these properties are occupied by the Government is not true. Many original residents of these properties have passed long ago but persons who have retired from Government service, or their soms or relations are occupying these properties. There are other properties also. There are other properties lying vacant. But why should they continue to be in the possession of the Government? It is really surprising to say that it should continue for another ten years. It is a great hardship for all those persons. Taking over of property is a temporary measure, resorted to as a war measure when the Governme t could not think of anything else, if it continuses for forty years, it is unfair and there is no justification for it. This sort of

ardship should not be imposed on the people by the Government.

The Law commission have said that not more than five years will be taken. If the Minister says that he wanted 10 years, he has not given any reasons for saying so. What were the efforts made during all these days? Has he taken steps to consider the merits or demerits about the properties being taken over? He has not given any facts and figures in that regard. He has not taken the House into confidence. Without taking this House into confidence, to ask the House to raise the period from five years to 10 years is another hardship.

As regards compensation, he says that the property is worth about a few crores of rupees. We have known that every year the Government is spending cores of rupees on buildings and other establishments for their officers and staff. If they are spending crores of rupees, than, to say that they must stick on to the possession of these properties still more has no justification. Therefor, it is really necessary that before this House takes this Bill into consideration, the Minister should give detailed information to the House so that the House can deal with it and deal with it with a better judgment. Till then, I must say that this measure is not neccessary and therefore, I would like to oppose it.

श्री गजरान सिंह राव (महेन्द्रगढ़) : ग्रध्यक्ष महोदय, बजाय इसके कि मैं इस बहस में जाऊं कि तीन साल हो या चार **साल हो**, दो साल हो या एक साल हो, जो ग्रौसेस्ट ग्रव्युजेज होते हैं उनकी तरफ ध्यान दिलाला चाहता हुं। इनका कुछ इन्तजाम किया जाय. वर्ना इसमें वजाय इसके कि खास जरू एव को परा किया जाय, होता क्या है कि बहुत सी वद उनवानियां होती हैं जिनसे गरीब लोगों, किसानों, मामली जमीदारों और छोटे भाइयों को सक्त मुश्किलों का ही सामना नहीं करना पड़ता बल्कि उनके साथ जल्म होता है।

इस सिलसिले में कुछ ज्यादा कहने की बात नहीं है, लेकिन उस सेक्शन की तरफ ध्यान दिलाना चाहता हू जिसकी तहत कहा जाता है कि वड़ी तरक्की हुई। यहां से थोड़ी दूर पर की बात है, फरीदाबाद में, जिसको मैं फीडाबाद कहता हूं, भाप देखिये कि किस भाव से लोगों की जमीन रिक्बिज़िशन की गई।

2 मोने 4 माने शोर बैच रहे हैं 50 भीर 100 हुई गुजा वहां पर जब दूसरे, लोगों से 2 हु गुज पर जुमीनों का मुद्रगृवजा मिली तो मिलिटरी पसोनेल से कहा गया कि उनसे 2 माने गुण् जमीने ली गई हैं। जब वह उन्ने दूरवाजों पर बहुत रोये पीटे **मौ**र कहा कि They were fighting on the bordrs in faroff places and their lands were taken over. They were told "Go away". ुदूसरी बाद यह है कि बाप मुलाहजा फर्-मार्थे कि एक तरफ तो पुन्दह मील पर मेरे जिले के लिये यहां से नोटिफिकेशन होता है कि बारह आंद शिक्विजिशन किये जाते हैं दिल्ली के डेवेलपमेंट के लिये। प्रगर यही सन है भौर हाउस अप्रंव करता है। कि विस्ती के हेवेलपमेंट के लिये ऐसा किया जाया तो यह ससकी मर्जी है, है किन सन लोबों ने बड़ी मेह-मत से जमीने ठीक बनाई, पर्किंग सेंट लक्क्ने, भीर कहा जाता है कि वहां दिल्ली के वहे महे रईस ब्राकर बसेंगे. वहाँ उनकी कोठियां बनेंगी, तुम बाहर नाम्रो। यह चीज न्यापके सामने मीजद है। जब मैंने। ग्राव्जेक्शन किया ग्रीर ष्टाईकोर्ट ग्रौर सुप्रीम कोर्ट को जाने म्की तैवारी की, को कहा यह भारत नोटिफिकेशन हो गया.

भाई। ग्रब क्या करूँ? इसमैं दिल्ली का नाम

विकाल दो और फार ^{हि}लैन्ड डेबेश्नपमेंट लिख

दो । इसी तरह से इंडा-हेरा की एक मिसाल

मापके सामने रखता है। एक हायेस्ट रेकेन्यू

अथारिदी है हरियाना की जिसने सड़क के साथ

प्ताट लिया है। उसने ब्राकी लोगों से कहा कि जमीम के बीस प्लाट मुक्ते बेच दो। जब

उन लोगों ने इन्कार किया, मेरे कहते पर तो

खसने नोटिफिकेशन निकलवा दिया कि गवर्नमेंट

को फौरी जरुरत है इन तमाम प्लाट्स की

श्रीर वहः रिनिवजिशन किये जा**बें ∤ ज**न कह

लोग हाई कोट गये भीर उन्होंने ऐफिडीबट

फाइल किया तो जज़ेज ने कहा कि इस लेंड

के बीच में जो प्लाट है वह सैकें ड मानूमेंट है.

्रायुह्,चीज त्यहीं तक , मृहदूद नहीं है कि रिक्किशन जुनीनों का होता है और उस पर आवर्जुकश्चन होते हैं। एक ग्रंग का गेंग है जो दिल्ली में बैटा हुआ है, शीर उस गंग को बड़े बढ़े मुखिकारी जो हमारे सेंटर के हैं, उनकी मदद मिली हुई है। ऊपर से नीचे तक उस गैंग को मदद मिलती है। प्राप प्रगर तहकी-कार्त. करें ह्यो भ्यापको इसका पता जल जाएगा । ष्टोता यह है कि रिविक्षजिशम का नोटिस निकाल दिया जाता है भीर उसके निकलते ही इस बैंग केट जो प्रजेंट लोम हैं वे लोगों के। पास पह चते हैं भीर उनकी कहते हैं कि देखी माई अगर गम्नर्नमेंट वे जभीन, ली लो तुस को दो आने 'चार आने या आठ आने गज के हिसाई से पुसे मिलेंगे और हम तम को हो रुपया गज देते हैं। "श्रीर लूम इंस जमीन को हमें दे दो। वेगरीब बेचारेडर के मारे उनकी जमीन दे देके हैं श्रीरः इसके बाद।इनः अमीमों का रिक्वि-जिशन करने की जरूरत ही कहीं रह जाती है स्रीर इन जमीलों को स्थपने वारों दोस्तों में तक्सीम कर लिया जाता है। उन जमीनों पर बड़ी बड़ी कोठिया, वाइनयाड भीर बगीचे लग रहे हैं भीर जिनसे जमीने ली। गई हैं वे बेचरि भ्रवनी किस्मत पर रो रहे हैं।

ामें तहीं समकता कि इस वरह की चीज़ को यह हाउस व्वरदावत कर सकता है। आप देखें कि दिल्ली से दस मील के ही फासले पर इस तरह का रिष्विज्ञान का नोटिस निकला या कि इन बारह गांवों को मय माबादी और परों और परिपंप सैट्स के रिविव्जिशन किया जाता है कार प्राप्त के वेलपमेंट । यह नहीं बताया जाता है कि प्लाण्ड के केलपमेंट । यह नहीं बताया जाता है कि प्लाण्ड के केलपमेंट किस के वास्ते हो रहा है, विज्ञी वालों के वास्ते का किसके वास्ते। सेठ समझकारों के बास्ते हो रहा है, यह पता ही नहीं होता है। मैं चाहता है कि माप

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[श्री गजराज सिंह राव] तहकीकात करिये और पता लगाइये कि कहां तक दबमाबानयां हो रही हैं भीर किस तरह से इस एक्ट का बूरा इस्तेमाल हो रहा है।

मैं भव सीत्वर्ज़ के बारे मैं कुछ कहना बाहता हूं। दो मार्च को हरियाणा कमेटी की मीटिंग हुई थी। उसमें भी यह सवाल उठाया गया था। मैं उसके मिनट्स में से आपको पढ़ कर सुनाना बाहता हूं।

It was suggested by some Members that a registered notice of at least 15 days should be given to the soldiers whose lands are to be acquired under the Indian soldiers Litigation Act so as to enable 'them to represent their cases either personally or through their nominee,

The Home Minister stated that as Defence Minister he had also received complaints that this Act was not being properly implemented in some areas of Punjab and Delhi. He asked Shri Gajraj Singh to send his suggestions for effective implementation of the Act to him or to the Chief Secretary to the Government of Haryana, for further examination.

जो हमारे लिए सून बहा रहे हैं, उसके लिए क्या हम झांसूभी नहीं बहासकते हैं। उन तक की जमीनें जबदंस्तीली जारही हैं।

1968 में मैंने संबंधन दी थी भीर एमेंड-मेंट भी दी थी। सील्जर्स का तो भ्राप कम से कम खयाल रिल्ये। हाकिम लोगों को जब नोटिस के पीरियड के बारे में कहा जाता है तो वे कह देते हैं कि गो भ्रवे, 15 दिन का नोटिस काफी है। यह तो वही बात हुई जैसे वे भ्रापके मरसनरी सोल्जर हैं। वह एक बहादुर भीर बफादार तबका है सोसाइटी का। उनके साय तो इस तरह से भ्राप जुल्म न करें। फरीदाबाद का एरिया लेना हो या गुड़गांव की तहसील के किसी एरिया को लेंना हो, तो होता यही है कि नोटिस का डर दिखा कर जो एजेंट लोग हैं वे पहुंच जाते हैं भीर सस्ते भावों पर जमीनें ले लेते हैं भीर किसान लोग डर के मारे उन ज्मीनों को दे देते हैं। मैं जानो यह बात नहीं कह रहा है। मैंने सरदार स्वर्ण सिंह जो को भी इसके बारे में चिट्ठी लिखी थी भीर उन्होंने भी यह माना था कि उनको मालुम है कि डिफेंस मिनिस्टी द्वारा बदमनवानियां हो रही हैं, एक्ट का बुरा इस्तेमाल हो रहा है। हाउस की डिफेंस कमेटी ने भी यही कहा है। इस तरह के जो जल्म हो रहे हैं ये बन्द हाने चाहियें सेठ साहकार खबरें उडा देते हैं. ग्रखबारों में निकला देते हैं कि रिक्विजिशन होने वाला है भ्रीर किसानों को ढरा धमका कर सस्ते में उनकी जमीने ले लेते हैं। बद में रिक्विजिशन भी नहीं होता है। एक भ्राय केस में होता हो तो होता हो। मैं चाहता हं कि आप कमेटी बनाइये जो इस चीज का पता लगाये कि दिल्ली के झास पास क्या हुआ है। आपकी कभी हिम्मत नहीं पडती है कि सेठ साहकारों की कोठियों को भ्राप हाथ भी लगालें, उनको कभी रिक्विजिञ्चन भी कर लें। गरीब लोग जो सडकों पर पड़े हैं उनके वास्ते जो कोठियों के साय सर्वेंट क्वार्टर भी होता है उस तक को भापने कभी हाथ लगाया है ? मै चाहता हं किइन गरीब लोगों की ग्राप रक्षा की जिये. इनको ग्राप बचाइये इन सेठ साहकारों से। मै चाहता है कि इसके बारे में मिनिस्टर साहब हमारी तसल्ली करें। वह भाश्वासन दें कि यह जो लैजिस्लेशन है, यह एत्यूज नहीं होगा। जिस नियत से वह इनको लाए हैं वह पूरी होगी या नहीं, यह तो मैं नहीं जानता ह लेकिन ठगों की जो कार्यवाइयां हैं वे जरूर वारी रहेंगी।

SHRI RANGA (Srikakulam): I do not wish to take too much of your time Speaking for myself, I want to express my gratitude to so many of our members who have brought to the notice of this House, and through the House to the government as well as the country, how this Act had been abused up till now, not only to the detriment of the intrests of thousands of our kisans but also to the detriment of the intrests of our own soldiers who have been_defending the country and who have

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placed themselves at the disposal of this country for its security.

It is unfortunate that the members belonging to the ruling party did not take the trouble to utilize the machinery that they have within their own party in order to bring it powerfully to the notice of the Minister concerned and also the Prime Minisrer how strong is the feeling and the resentment felt by our people against this Act and the way in which it has been used. If only they had done it, befor it was too late, their party themsives would have given some serious consideration to the ravages caused by this Act and the wrong way in which it has been administred. I am very happy that yesterday Shri Lobo Prabhu drew our attention to the mischief of this Act and members belonging to all parties, including the ruling party, have supported the stand that he had so boldly taken that this Bill ought not to be passed at all. The most unfortunate part is that this Bill has taken us by surprise just at the time when we were busy over the President's Address and the Railway Budget with the result that I do not know whether it would be possible for us to marshall all the voting strength that we would like to. But if the hon. Minister has been following the debate carefully, as I hope he has done, he would be able to know how strong is the feeling of resentment expressed from all sides of the House, including his own. Therefor, if it is not too late, I would appeal to him to withdraw this Bill and come back again, later on, with an improved Bill including or incorporating all the various suggestions that have been made here.

Actually, the question of compulsory land acquisition is being considered by a high-power committee. Members of all political parties are reprsented in that Committee. My hon, friends, Shri Randhir Singh, Shri Kanwar Lal Gupta and many other are members of this Committee. I am also a member of this Committee. Shri Mulla is the Chairman of this Committee. The report of this Committee is going to be submitted to government by the end of of this month. Surely, there is not so much of urgency that they should proceed with this Bill before they have an opportunaty of considering the report of this Committee,

Therefor, I would appeal to the Minister not to proceed with the Bill just now. He can ask for its adjournment and, later on, after considering the report that we are submitting to him he might be good enough to come forward with the necessary official amedments to this Bill at a later stage during the session and get it passed, if he were to be so much in an emergancy. if on the other band, he tries to impose this Bill on our heads now, we would have no other choice except to challange this Bill by means of a division.

MR. SPEAKER: Shri Viswanatha Menon ... He is not here. His party had given his name. Shri Barua.

SHRI R. BARUA (Jorhat): Mr. Speaker. Sir, I would like to confine my speech only to the requisition aspect of the Bill, I am really very sorry that, when there is no emergency, the Bill seeks to extend the period of requisition for another ten years.

I have seen with my own eyes the plight of people, mostly cultivators, whose lands were requisitioned years and years past and in spite of repeated requests, applications and petitions, nothing comes to there pockets, Eeven if it comes, it is a very nominal amount because on requisition the actual value is not given. The result is that poor cultivators are put to serious hardships,

What is more, if the land is derequisitioned, they will find it dumped with stones, big patches and what-not. In order to reclaim the whole area, they have to spend a lot of money which they do not have. The result is that they sell out the land to somebody who can subsequently utilise it. Only the big people, who can affored to pay some money, go and acquire this cultivable land.

Therefor I strongly resent the idea of extending the period of requisition for another ten years. As Professor Ranga has rightly said, the whole thing of acquisition and requisition is under study by a committee under the chairmanship of Shri Mulla, If that is so, why can the Government not wait for some time to have a comphensive look at the whole affair and remove the hardship of the people?

[Shri R, Barua] Shore ALL HARR

I can assure the bon: Minister that in this process of requisitioning under the mame of the emergency it is: the : poor tmen who are affected. At least in my part of the State the military or defence installations are inotin the centre of cities; they are ispread over the various villages and the trusal lareas! These are the people who cannot get proper! legal advice or thing of withat sort!! The result is that some times their claims are thrown out on very technical grounds forinstance, on the ground that his mame was not there in the land record or that notice was served long ago but the did not come in time. All some of technical objection are taken to deprive these people nof their. legitimate dues.

"Hope, taking advantage of the senti-ments expressed in this House, the hon. Minister would take some positive steps see that no people whose lands have been requisitioned are deprived of their legitimate dues and that whatever has to be paid is paid to them as quickely as possible. vic driew mass av

With these words, once again 'I 'record my resentment against the extension of this Bill for a period of ten long years. I could have understood, if there was some technical difficulty; that the hon. Minister could ask for an extension by a period of one year, or, so so that meanwhile he could get possession, of what the committee's report is and he could come with a compa prehensive legislation.

श्री शिकरे (पजिम्) : मध्यक्ष महोदय, जहां तक स्थावर, सम्मत्ति के अधिग्रहरा लीक प्रजन का प्रशन है मैं गवमेंट को उस के सम्बन्ध में भपना हादिक सपोट दे सकता हुं। त केवल। इमर्जेन्सी े में । बल्कि सामान्य 'समय में भी' सरकार के पास यह अधिकार रहेता चाहिए। यह मेरा दृष्टिकोग् है, क्योंकि सुरक्षा या !: वेलफैयर सम्बन्धी योजनाम्नों को कार्योग्वित करने के मार्ग में जो कठिनाइसा ब्राती हैं, वे इससे दूर हो सकती हैं। लेकिन मेरे जैसा बादमी स्थावर सम्पत्ति के रिलीज करते के बारे में जो व्यवस्था विधेयक में की गई है उसका विरोध करेगा, क्योंकि जिस स्थावर सम्पत्ति का सरकार ने अधिग्रहसा या

and it goes to, torribuly to the proper

मुज़ंन किया है. उसका रिलीच करना किसी मी परिस्थिति में अच्छा नहीं है। मेरे। सामने नोमा के कई उदाहरण हैं, जिन से मुक्ते यह जानकारी मिली है कि स्थावर सम्पत्ति के 'ग्राधिग्रहण और उसके बाद उसको रिलीज करते से कई प्रकार की समस्यायें जैदा होती हैं भीर उनसे प्यह 'मी इम्प्रे भन ,, होता है, ' कि उस में सरकारी प्रविकारियों द्वररा कर्ता करूठः **प्र** विटसि**न**ा की गई होती।काह अंगल्डव १ का रहा महाराज्यात १ केट्री रहता ए कार ॥ रहता व्याप्त १००० व्याप्त

treed, If only dies had done it, before I was

का किसी हशरका अस्ताता सम्बद्धा करने, के बाद उसको 'रिलीज' करने ४ सै 'यह की जालम' हीता है कि गर्वनमेंट को दलानिय फ़िल्टी हिति। है,तःउसः भेंतद्रोष होते हैं तत्रहसत प्रकार लैंक ग्राफ प्लानिंग का एक उदाहरेंगा में ग्रापक सामने रखना चाहुँगा । गोआ में वसकोहे सामा नाम का एक शहर है। 'उसके मजदीक बहुत सी' र्जुमीन सुरक्षा मर्देशलय द्वारा नीसेना का एकसपेंशन कारने के लाइबच्छ में ताक्वश्यर की गई। मैं उसकी अपना हादिक संपोर्ट दे सकता है, क्योंकि में सम्भवा है कि अगर गोमा का कार्यामा की स्था बर 'सम्परित' का 'उपयोग' राष्ट्र "की '"सूरक्षा' के लिए ही तो यह बहुत, ग्रेंच्छा है। लेकिन मैंने देखा कि जो जभीन नेवी। के एएनसपेंशन के लिए एववायर की गई थी, इसके सम्बन्ध में वहां के, लोग कोर्ट से गरे, भीर उसके, बाद गवनमेंट। ने "उस अभीन का" बहुत सा भाग रिलीज कर दिया । इससे प्रकृत होता है कि नेबी के एक्सपेंशन के बारे में यहकंमेंहः का पञ्चानिका फारूी था। नहीं तो गवर्नमेंट ने इस जमीन का टमें ा बयों 'रिलीज कियमणे इंसलिए में यह सम्भता है कि बब तक कि कोई ऐसा शासन यत्र ल रहे कि जो करण्ट प्र विटसेज हो या सदोवः प्लानिंग है। उसके बारे में कुछ कर सके ऐसे प्रगर रिलीज वा मामला धगद होता है जो मेरे जैसा आदमी उसका विरोध करेगा । मैंने यह मी देखा है कि ऐसी जमीत जब सरकार अपने हाथ में लेती है तो उस अमीन में जो लोग रहते[.] हैं[.]! उनके निवास स्थान की व्यवस्था योग्य तहींके से नहीं होती है। मैं उसके बारे में एक एउजा-Production of September and September 12

At the Otherwise

म्पल बापके सामने रखना चाहुँगा । जब लेबी ने वास्को होगामा लाहर और नवदीक के। मास्रो में जमीन एक्वायर की लो उसी जमीन में कुछ गृहीब फिशरमेस-रहते वे । अउनके अपर वहां थे । उनको निकाली गया वहाँ से भौर निकालने की बाद वहीं जा। उनके घर थे , उनकी कीमत , तय की गई। उनका भारत निश्वत किया गया और वह माड़ा 6 रुपये था। 20 साल की जो संग्रहे की रकम हो सकती है वह उनको दी गई लेकिन वास्कोद्वीग्रामा शहरःत्रें अञ्चसके अनजदीकाती 00 रुपये दीजिए तो भी ग्रन्छी रहने 'लायक जैमीन मिल नहीं सक नी भिती वह फिर्शरमैन यह 6 रुपया लेकर क्या करेगा? सैने ऐसा एक एग्बाम्पल मितिस्ट्री के सामने त्रसाः लेकिन श्रंशी तक उसके बारे में कुछ मी निर्णय मुक्त मालूम नहीं है। ती ऐसे प्रकृत उपस्थित हो सकते हैं। दूसरी एक बाद मैं स्राप के सामने परखना चाहांगा कि पेत्रिम शहर में, प्रापन देखा होगा, जहीं रेस्ट ही उस है वहा नजदीक ही । मिलिटरी इन्स्टिलिशन है थीर गवनमेंट ने उभी मिलिंग्री इस्टानेशन के लिए जमीत अपने हाम में जी है । अब तुह्न उस जमीन के बारे में क्या हमेबा के लिए हो वद्ध जमीन एक्थार करेंगे, इसका मी कुछ निर्लूय नहीं हुमा है भौर गुवर्गमेंट लैंडलाई को रेंट की तरह. से रकम देती है। उसी लेंडलाई की नक्दीक की योत जमीन वहां के हाइसिंग बोर्ड में ली है भीर उसकी उस अभीन की कीमत ऋग से कमा 30 रुपया स्ववायर भीटर होती है । उसी मालिक की जमीन बहां है जिसके बारे में जनकी केवल 8 भ्रामा या चार भ्राना मिलता है गण्यो इससे मालूम होता है, कि गुवर्नमेंट जब तक निर्णाय न करे कि वह जमीन जो सरकार ने अपने हाथ में ती है बहु उसकी हमेशा के लिए लेन का निर्णय करती। है तब सक्त वह अगर उसे लेती है तो बिनकी जमीन थी उनको हानि पहुँचती हैं। इसलिए में कहू गा कि इस के बारे में रिलीज के बारे में जब प्रश्त इपस्थित होता है तो सरकार मुख ऐसा यत्र तयार करे जिससे ऐसे परन जपस्थित न हो। मेरे सामने ऐसाही एक एग्जाम्पल खुद मेरे ार्गांक का है। गवर्नमेंट ने हिफेस परपर्जेज के लिए वहां

कायर रैंब के लिये कुछ जमीन एक्वायर की है लेकिन जब लोगों ने उसका विरोध किया तब सिर्फार ने उस जमीन का कुछ भाग छोड़ वियान हो ऐस जिमान को कुछ भाग छोड़ वियान हो ऐस जिमान को हुए भाग छोड़ के लिए नहीं करते हैं उसके कियों को हानि पहुँचती है। तो व्याप के हुन जो है उनको भी हानि पहुँचती है। तो व्याप के हुन चाहुँगा कि भीवपहुरी और मर्जन के बारे में भेरी सपोर्ट तो बरूर हैं। लेकिन जहां तक यह उरिलीज के बारे में जो समस्याएँ उपस्थित हो सकते हैं। जेकि बारे में जब तक अच्छी स्थवस्था नहीं होती, है तब जुक में इस निवस्क की प्रपता हार्दिक सकरें नहीं दे सकता है। उनके सकरें नहीं दे सकता है।

SHRI RANGA: It., is universal—this opposition. I don't know whether the Government will respond favourably.

SHRI BISWANARAYAN SHASTRIQ (Lakhlitipury? I Have not the least hesit? ation to term this Bill at all below one."

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SHRI BISWANARAYAN SHASTRI' ! This Bill seeks to give the power to Government to keep in their possession immoveable property for longer period. This Indicates indecision on the part of the Defence whether such immoveable property would be t required for their purpose or not. This is the effect of red tapism? and by this "Bill" Government is going to give another premium to red tapism. It agree that when emergency is there, Government can acquired immoveable property for their purpose and s so long as emergency continues, they can Rich the property with them? But by this Bill they are going to convert the normalcy: into emergency. Therefore, I consider this Bill as worse than the Preventive Detention, Act, (Interruptions) becasue under the Preventive Detention Act only one person can be kept in custody but by this! Bill the entire family can be kept out of their house, Agricultural land is taken by government and a nominal compensation -- 5 times, or 10 times of the land revenue is paid and I have I seen personally families begging from door to door as a result of their agricultural lands being taken away by Government.

Shri Biswanarayan Shastri]

I would like to give a personal instance of my experience. Before I was elected to Parliament, I served as the Principal of the College in my State in North Lakhimpur. The college acquired a land of about 12 acres. The Defence Department requisitoned that land. The college was going to be shifted there but this could not be done. They neither purchased the land nor released the land. Therefore the college has been suffering to a great extent and it was shifted somewhere else. Therefore, Sir, I would like to suggest that the period of requisition of 10 years is not a proper one. If at all, it should be 3 years only. I would like to suggest to the Minister that under no circumstances land from the agriculturi ts should be taken away without giving them proper compensation. With these words, I record my strong protest against provision of this Bill and conclude,

MR. SPEAKER: We pass on the Clauseby-clause consideration.

SHRI TENNETI VISWANATAM (Visakhapatnam): I wanted to speak.

AN HON. MEMBER: Let the hon. Minister reply to the debate.

SHRI RANGA: You may kindly use your good offices with this Government, Sir. It has been opposed universally by all sections, by all parties,

SHRI TENNETI VISWANATHAM: Even those who did not speak like myself, are also opposed to it.

MR. SPEAKER: The hon. Minister may speak after lunch.

12.58 hrs.

The Lok Sabha adojurned for lunch till Fourteen of the Clock.

The Lok Sabha re-assenabled after Lunch at four minutes past Fourteen of the Clock.

[MR. DEPUTY SPEAKER in the chatr]

REQUISTIONING AND ACQUISITION
OF IMMOVABLE PROPERTY (AMENDMENT) BILL--Contd.

THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND FAMILY PLANNING, AND WORKS, HOUSING AND URBAN DEVELOPMENT (SHRI B.S. MURTHY): This Bill seems to have made an impact on all sides of the House, I Think this is one Bill which has received universal...

SHRI 1.0BO PRABHU (Udipi) : Condempation.

SHRI B. S. MURTHY: .. which has created universal excitement, because even an veteran parliamentarian like Shri Ranga said that Government had conveniently chosen to bring forward this Bill at a time when their minds were otherwise engaged. But in spite of his being otherwise engaged, Shri Ranga also has taken part in the debate and he has given his opinion on this.

I think that much of the criticism seems to be unfounded. I have myself been a victim of this Act once.

SHRI SRIDHAKAR SUPAKAR (Sambalpur): Therefore, it is well founded.

SHRI B. S. MURTHY: Shri Supakar whom I always consider to be a very silent and sober Member has also registered his protest against this Bill.

Let me give you this instance so that hon. Members may appreciate my anxiety to please them all. Some youngman in Hyderabad belonging to the Scheduled Castes formed themselves into a co-operative housing society and they purchased some land. Three or four weeks later, the Defence Ministry came and gobbled it.

THE DEPUTY MINISTER IN THE MINISTRY OF DEFENCE (SHRI M. R. KRISHNA): They purchased it.

SHRI B. S. MURTHY: He seems to be a person who knows what gobbling is. Then they took nearly five to six years to get if back. They could not get the land, but the compensation was paid and I had also to play a very important role in getting these youngmen necessary and adequate compensation in as brief a period as possible. I had also a plot in that.

But this Bill has nothing to do with that kind of thing where everyone is being persecuted or harassed. As a matter of fact, I would like to give you certain figures which will allay all fears about this matter. I am giving the figures up to 1st February. 1970. As regards requisition, in the case of the Ministry of Defence, the number of buildings is 179 all over the country ...

SHRI DHIRESWAR KALITA: (Gauhati): As against how many requisitioned? He has said that 179 were acquired.

SHRI B.S. MURTHY: These were not acquired but requisitioned. The annual compensation payble is Rs. 6.86 lakhs.

SHRI DHIRESWAR KALITA: On a point of order. In Assam itself the number is more.

SHRI B, S. MURTHY: I am giving the information at my disposal

SHRI DHIRESWAR KALITA: He may be having that information at this disposal. But I contest it. He has not been properly briefed.

SHRI B. S. MURTHY: The area of land under requisition in acres is 86,658,02. under Defence, for which we have agreed. & the annual compensation payble is Rs. 68 96 takhs. The estimated cost of acquisitioning this is about Rs 29.63 crores. In the case of the Ministry of Finance, the number of buildings is 34 and the compensation amount is Rs. 1.41 lakhs.

Department of Statistics, 1 bldg, annual compensation Rs. 189,50 paise, 17 bighas 13 kanals; Ministry of Railways, 7 buildings annual compensation Rs.11,459,40, area 8,924 sq. ft; central PWD, area about 577 acres. annual compensation Rs. 4,51.800; Directorate General of Security, 3 buildings, area 90.29 acres 502.03 bighas and 39.8 kanals, Rs.89,177 83; Ministry of Education, 2 buildings, Rs. 12,900; Ministry of Information and Broadcasting, 4 buildings, Rs. 23,400: Posts and Telegraphs, 5 buildings, Rs. 40,012; Department of Atomic Energy, one building, annual compensation Rs. 4080 area 11,177,35 sq. ms. and last but not least, Directorate of Estates, 222 houses, Rs. 18.84 lakhs. This is the whole list.

SHRI R. BARUA: We wanted to know why an extension is needed for another ten years.

SHRI B.S. MURTHY: I do not know whether the hon. Member was present in the House earlier when I made it clear yesterday why we have come to this august House for this purpose.

Shri Lobo Prabhu quoted the Law Commission. Some other hon. Members referred to the Mulla Committee which is about to submit its report, I am told that Committee is not concerned with the requisitioning and Acquisition of Immoveable Property Act of 1952.

In spite of all this, I would like to honour the hon. Members who participated in this debate. Most of them spoke with feeling. Feelings are deeper than thoughts and thoughts are deeper than words. So I would like to accept to their request. I had proposed ten years. Shall we have a compromise on the basis of 50:50 ?

SOME HON, MEMBERS: No, no,

SHRI A. S. SAIGAL: (Bilaspur) Let Government make up their mind.

SHRI B. S. MURTHY : Government havemade up their mind. I accept the period of 3 years and I request that the Motion be passed.

MR. DEPUTY-SPEAKER: The question is :

"That the Bill be circulated for the purpose of eliciting opinion thereon by the 31st August 1970".

The Motion was Negatived.

MR. DEPUTY-SPEAKER: The question is : "That the Bill further to amend the Requisitioning and Acquisition of Immovable Property Act, 1952, be taken into consideration."

The motion was adopted.

MR. DEPUTY-SPEAKER: The question is: "That Clause 2 stand part of the Bill."

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[Mr. Deputy-Speaker]

The motion was adopted.

Clause 2 was added to the Bill. 511 Clause 3-(Amendment of section 6) en voc en un la concentración de la concentrac " SHRI SHIVA CHANDRA JHA : I beg to move : se for this purpose.

" Page 2/lines 9 and 10. for "len years" substitute" five years" (2)

Page 2, lines 12 and 13,- ... for "ten years" substitute "five years" (3) Shri B. S. MURTHY :: Lbeg to move ::

Page 2, line 9,ni for "1969!" substitute "1970" .. SHRI LOBU PRABHU : Theg to move :

Page 2, lipe 9,for "ten" substitute "three" (4)

Page 2, line 12,for "ten" substitute "three" (10)

Page 2/line 1/7, HV d . ACT. divoc for "ten" substitute "three" 13116(11)

श्री शिव चन्द्र मा (मधवनी) :" उपाध्यक्ष ज़ी, इस बिल में जो मियाद दस साल की है उसको घटाने के मृत। हिलक मेरा संशोधन है। ब्रैब इन्होंने स्वयं ही उस मियाद की घटाकर तीन साल रख दिया है। लेकिन मेरी समक में यह तर्क महीं श्रा रहा है कि तीन सामा/क्यों रखा, दो साल क्यों नहीं रखा? तीन सील की मियाद एक बहुत लम्बी मियाद ही जाती है। ग्राप बिडला मवन को तीन साल नहीं बल्कि दस्साल के लिए भी रिक्वीजीशन में रख सकते हैं ग्रीर उसके बाद स्क्वायर करें लेकिन जो छोटी जमीन अपेर छोटी सम्पत्ति वाले हैं उनकी सम्पत्ति अगर ग्राप लेते हैं और उसको तीन साल रिक्विज्ञिशम में रखते हैं तो वह एक बहुत बड़ी मियाद हो जाती है। इस-लिए उनकी हालत श्रीर भी खराब हो जायेगी। इसलिए जैं।चाह्न गाः किल्लामा इस पर फिर से गीर करें। ग्रामी सरकार ने जो कहा है कि तीन साल की मियाद रखी जाये, ला कमीशन

Immovable P operty (Amdt.) Bill ने पांच साल के लिए रखा था और दस साल. की मियाद बाप विषयक में लागे थे! लेकिन मैं चाह गा कि इसको दो साल ही रखें। वैसे तो ो साल की मियाद भी बहुत लम्बी है, प्रच्छा होगा कि इसको एक साल ही रखा जाये। एक साल की मियाब है। बहुन का की है। जसमें। भी जो खास खास हालात है उनको महे नजर रखा जाता चाहिये यानी हो बड़ी सम्पत्ति वाले हैं उनकी सम्बत्ति को ज्यादा देर तक रखें और छोटी सम्पत्ति को कम समय के लिए रखें। इस तरह का संशोधन होना चाहिए। मेरा संशोधन जो कि 5 साल के लिए है मैं उसकी वाप्रिसः म्लेकाः हैं अधेकिनाः मैं व चाहांगा कि तीन साल की मियाद को भी घटाकर दो साल ही रखा जाये।

श्री क्षक्षि : मेरा प्वाइट आफ आंडर है । भा साहब ने भ्रमी 'बिड्ला' हाउस' का जिक्क किया भ्रोर कहा कि उसको दम साल मी रिक्वीजीशन रख सकते हैं। मैं चाहगी कि बिस्ला हाउस को फीरन एक्वायर किया जाये. द्रसमें बिहुकूल ,सन्य, नहीं लगना, चाहिए । मैं चाह गा कि यह जरा क्लियर हो जाये।

11 13 16 6 2 31 /

and other assume

At 3 and 111 " SHRI DHIRESWAR KALITA ; J am glad that Government has agreed to reduce the period to three years.

I do not question the right of the government to requisition. Government should have the right to requisition, but it should not drag on for ten years. Yesterday also I said that in my constituency for the last seven or eight years people have not been getting any recurring payment. If the original proposal of the Government were accepted, then for nine years no paper will I move for recurring payment. These bureaucrats are known to all of us, how they be have. I said yesterday, the recurring compensation is very low, and this Bill would hit bard all the peasants and the low income groups, Big houses, as my hon, Friend Mr. Jha said, belonging to big groups and tycoons have never been requisitioned. I have known

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one particular case and Mr. Swaran Singh also knows it. It has not been settled during the last three years. The person is anordinary clerk who gets Rs. 150 per month and he owns a house in Tespur which was redubitioned in 1962 and he has not been able to get a single rupee from it till today because the military man who is occupying it is objecting to giving him some rent. The District Magistrate is not in a position to settle the accounts. The Defence Ministry and the Law Ministry never make things clear to the ordinary persons. Therefore, I moved this amendment and I am glad that the Government has accepted three years. I hope within three years Government will take note of whatever we have said in this House and clear the accounts of the low income groups whose houses and properties have been requisitioned and either release them or acquire them.

SHRI LOBO PRABHU: I am grateful to the hon. Minister for accepting my amendment that the period for derequisitioning or acquiring be reduced to three years. He was kind enough to say that it was a birthday gift to me; today happens to be my birthday. I should like to say that this may also be the birthday of better relationship between the Government and the Opposition, relationship where there is co-operation and reasonable amendments are accepted. No one is going to be put to any inconvenience. There is the Rent Control Act under which any House required by the staff can be obtained from the State Government and there is the Land Acquisition Act as I referred earlier. I understand there was objection from Finance that the amount required was some thing in the nature of Rs. 33 crores for paying and acquiring the properties and that is was difficult to find that amount within the next three years. In case there is large scale derequisitioning the amount required will be smaller. There is one thing more. If you delay, you will only increase the amount of compensation, with the rise in property values. So it is better to acquire them as soon as you can so that you can pay as low as possible within the present rates.

Lastly, I should like also to say that this is the birthday of a new understanding between my party and the cocialist party. They have been pleading for the small man's house and I have been pleading for the bigger houses. But I should like to point out to them that property is the same, whether it is a palace or a hut; when one takes about the right to property, one must think of the little huts of thousands of people involed. So, I do hope that this is the birthday of good sense when the socialist party realised that the right to property is the right live a civilised life.

SHRI B. S. MURTHY: Mr. Deputy-Speaker, because of this amendment so I have to propose one two to other amendments that wherever the word 'ten' comes it should be read as 'three' in clause 4.

MR. DEPUTY-SPEAKER: It is not open to the Minister to move an amendment suddenly. He has to give proper notice for it.

SHRI B S. MURTHY : It is coming.

MR. DEPUTY-SPEAKER: It is not before me now. You have to reply to the points raised by the Members who have proved the amendments.

SHRI SONAVANE: The House can waive notice for the hon. Minister.

SOME HON, MEMBERS: No. no.

MR. DEPUTY-SPEAKER: Shaff I put the amendment to the vote?

SHRI SONAVANE : I want to speak.

MR. DEPUTY SPEAKER : You can speak on the next clause.

SHRIBS, MURTHY: I accept the amendment,

MR. DEPUTY-SPEAKER: What amendment?

SHRI B.S. MURTHY: Shri Lobo Prabhu's amendment, three years.

SHRI DHIRESWAR KALITA: Three years proposed by me and Shri Lobo Parbhu.

MR. DEPUTY-SPEAKER: The Michter accepts one of the amendments which reduces the period from 10 to three years.

of the Bill"

[Mr. Deputy-Speaker]

Even so, I have to put all the amendments formally to the vote of the House. Now, Shri Shiv Chandra Jha's amendments.

AN HON. MEMBER: He has asked for leave to withdraw.

MR. DEPUTY-SPEAKER: Do you want to withdraw?

SHRI SHIVA CHANDRA JHA: Yes.

Amendment Nos. 2 and 3 were by leave, withdrawn,

MR. DEPUTY-SPEAKER: Then, there is Government amendment No. 7.

Thequestion is:

"Page 2, line 9, for "1969" substitute "1970" (7)

The motion was adopted.

SHRI LOBO PRABHU: Amendment Nos. 9, 10 and 11 are consequential.

MR. DEPUTY-SPEAKER: I shall put amendment Nos. 9, 10 and 11.

The question is :

Page 2, line 9, for "ten" substitute "three". (9)

The motion was adopted.

MR. DEPUTY-SPEAKER: The question is:

Page 2, line 12, for "ten" substitute "three" (10)

The motion was adopted.

MR. DEPUTY-SPEAKER : The questis:

Page 2, line 17, for "ten" substitute "three" (11)

The motion was adopted.

MR. DEPUTY-SPEAKER: Now, the question is:

The motion was adopted

Cluse 3, as amended was added to the Bill.

Clause 4, Amendment of Section 8.

SHRI B.S. MURTHY: I want to make, with your permission, a submission. It is about clause 4. I want, with your permission, to delete the whole of clause 4.

MR. DEPUTY-SPEAKER: First of all, I would like to ascertain from you whether you are moving the amendment standing in your name.

SHRI B. S. MURTHY : Yes.

SHRI LOBO PRABHU: We do not agree to the deletion of the entire clause 4, because it is for revising the rate over five years.

MR. DEPUTY-SPEAKER: Order, order I am at this stage ascertaining from hon, Members who have sent in their amendments whether they are moving them or not. The Government amendment is No. 8.

SHRI LOBO PRABHU: I move:

Page 3, line 12 after "sub-section (2A)"

insert "provided there is just compensation, according to prevalent market values to the owners." (16)

SHRI SHIVA CHANDRA JHA: I move;

Page 3, line 8, after "be revised" insert
"after taking the socio-economic situation
of the case into consideration."
(4)

SHRI DHIRESWAR KALITA : I move :

Page 2, line 34, for "five years" substitute "one year." (13)

Page 2, line 45, for "five years" substitute "one year" (14)

Page 3, line 4, for "five years" substitute "one year" (15) SHRI B. S. MURTHY : I move.

Page 2, line 40, for "1969" substitute "1970" (8)

SHRI OM PRAKASH TYAGI (Moradabad) : I move :

Page 2, line 34,-

for "five" substitute "three" (20)

SHRI LOBO PRABHU: I move:

Page 2, line 34,-

for "five" substitute "three" (12)

SHRI OM PRAKASH TYAGI : I move :

Page 3, after line 12, insert-

"Provided the compensation will be paid to the owner according to the prevailing market value."

श्री शिव चन्द्र का : जिस हमदर्दी के साथ या यों कहिये कि जिस दवात्र में द्या कर सर-कार ने दस साल के बजाय तीन साल करने के संशोधन को माना है, उसी भावना का पुनः प्रदर्शन करते हुए मैं चाहता हूं कि चाहे हम-दर्दी से भी या दूसरे किसी हष्टिकोण से, वह मेरे इस एमेंडमेंट को भी स्वीकार कर ले।

क्लाज 4 (2वी) में यह कहा गया है:

"The recurring payment in respect of any property shall be revised by re-determining such payment in the manner," etc....

जो पेमेंट देने की बात भाती है तो मैं चाहता हूं कि बी रिवाइज्ड के बाद वे शब्द कोड दिये जायें:

"after taking the socio-economic situation of the case into consideration".

तीन साल की बात झापने यहां पर रखीं है। मान सें बिड़ला की सम्पत्ति है। उसको भी झाप तीन साल के बाद वापिस कर दें यह कहां का इन्साफ है? मैं मानता हूं कि कानून सब के लिए एक है। सेकिन यह कोई न्याय नहीं है कि विड्ला भवन ग्राप एक्बायर करते हैं तो भगर भाप तीन साल तक फैसला नहीं कर पाते हैं तो उसको धाप वापिस कर है। डिफेंस के कामों के लिए अगर उनकी सम्पत्ति लेने की जरूरत पड जाए तो यह कहां का इंसाफ है कि तीन साल के बाद उसकी आप वापिस कर दें। इस वास्ते जब रिकरिंग पैमेंट की बात आती है तो सरकार इस बात का ध्यान रसे कि हर केस कैसा है, हर केस की हालत को म्राप देखें, यह देखें कि जिसकी सम्पत्ति ली गई है वह छोटी सम्पत्ति बासा है या बडी सम्पत्ति वाला। यदि बड़ी सम्पत्ति वाला है तो उसको पेमेंट कम हो धीर उस सम्पत्ति को ज्यादा देर तक प्रपने पास रखें। उसमें तो पेमेंट की जरूरत भी नहीं होनी चाहिये। यदि छोटी सम्पत्ति वाला है तो उसको ज्यादा मुद्रावजा दिया जाना चाहिये भीर जल्दी दिया जाना चाहिये। इन सब बातों को महे नजर रखते हुए पेमेंट की बात होनी चाहिये। जब कोई केस भ्रापके सामने भाए तो उस पर ग्राप इस ट्रष्टिकोरा से विचार करें कि वह ग्रादमी ज्यादा सम्पत्ति वाला है या कम सम्पत्ति वाला। ज्यादा वाले को भाप नहीं भी दें या देर में भी दें तो कोई बात नहीं है। लेकिन जो कम सम्पत्ति वाला है उसको भ्राप ज्यादा मग्रावजा दें ग्रीर जल्दी दें। इसी चीज को ध्यान में रखते हुए मैंने इन शब्दों को जोड़े जाने की बात कही है।

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SHRI LOBO PRABHU: Having read clause 4 again, I find that it provides for revision every five years. In view of the Government accepting the amendment limiting the requisitioning to a period of three years, the question of revising it every five years no longer exists. In the circumstances I agree with the Government's amendment to delete clause 4 completely.

MR. DEPUTY-SPEAKER: I do not think any negative amendment can be moved at this stage to delete any clause, but at the stage when a motion is moved that this clause stand part of the Bill, you can vote it down.

पर तीन साल रख दें।

SHRI R. D. BHANDARE (Bombay Central): I have a two-fold prayer to make, Firstly, the notice of time for the purpose of moving an amendment may be staiged and I may be permitted to move an amendment. Secondly, my amendment for the deletion of clause 4 of the Bill may be accepted. That is within the discretion of the Chair.

MR. DEPUTY-SPEAKER: I am afraid I do not have any discretion on that.

SHRI R. D. BHANDARE: So far as the time for moving an amendment to a Bill is concerned, there is a time-limit.

MR. DEPUTY-SPEAKER: Rule 344
(2) reads:

"An amendment shall not be moved which has merely the effect of a negative vote."

So, I do not think I can accept that.

SHRI DHIRESWAR KALITA: Originally, the Bill envisaged a period of ten years. Then, considering the socio-economic conditions, it was revised to five years. So, my consequential amendment stands that for recurring payment etc. the period should be one year.

SHRI R. D. BHANDARE: Clause 4 can be deleted.

SHRI DHIRESWAR KALITA: You cannot delete it now.

MR. DEPUTY-SPEAKER: Has the Minister anything to say?

SHRI B. S. MURTHY: I want to say that my acceptance of the amendment moved by Shri Lobo Prabhu.......

नी अधेन प्रकाश स्थापी : महती महोदय हे इस सम्बन्धिक बजाय तीन साल कर दिये हैं। क्या कम्पैलिंग रीजंज वे इसमें मैं जाना नहीं प्रशासना हैं। लेकिन मैं कहता चाहता हैं, कि यहां भी उसी भाषार पर स्विज्य के मामले

गवर्नमेट जिन लोगों की जमीन लेती हैं व भामतौर पर गरीब भादमी होते हैं। मुके दिल्ली तथा बाहर का निजी धनुभव है। श्रिष-कांश में किसान लोगों की जमीनें ली जाती हैं। कौडियों के भाव उनकी जमीनें ली जाती हैं। गवनंमंट ने जमीनें लेने की एक नीति बनाई है। लेने का जब बक्त भाता है तब तो गवर्नमेंट कौडियों के भाव लेती है ग्रीर बेचारे किसान को कुछ भी पेमेंट नहीं होता है लेकिन जब उसको बैचने का वक्त आता है तो सैंकड़ों के हिसाब से उराको बेच दिया जाता है। एक दो नहीं मधियांत ऐसे आयदिमियों की जमीनें सर-कार लेती है जिन का ग्रजरबसर इन जमीनों पर ही होता है। उनको चार ग्राने गज के हिसाब से मुहावजा दे देती है लेकिन जब बैचने का वक्त आता है तो उनको मार्किट बैल्यु पर बेचा जाता है। मैं उदाहरण देना चाहता है। सोनीपत के पास मिलिटरी का प्ले गाउँ है या। उसको जब गवनंमेंट ने लिया तो कौडियों के भाव पर लिया। ध्रव जब उसको वापिस देने का सवा । अध्या है तो सरकार कह रही है कि जो सबसे ज्यादा कीमत देगा जो मार्किट बैल्य भ्रदा करेगा उसको यह जमीन दी जाएगी। में डेप्टेशन में मिनिस्टर आफ डिफेंस के पास गया या और मैंने उनसे कहा या कि गरीब किसानों को आप इसको दे दें। उन्होंने कहा कि मार्निट वैल्यू पर हम देंगे, जो ज्यादा पैसा देगा, उसको हम देंगे। एक्वायर तो कौड़ियों के भाव किया जाता है लेकिन जब बैचा जाता है तो मार्किट वैल्यु पर बैचा जाता है। दिल्ली के चारों स्रोर कौड़ियों के भाव पर सरकार ने जमीन ली लेकिन जब प्लाट बनाकर उसकी बेवना शरू िया भीर भभी भी बेच रही है तो मार्किट वैल्यू पर बेच रही है भीर कह रही है कि इससे कम पर नहीं दी जाएगी।यह **प्र**न्याय क्यों ? गवर्नमेंट जसीन लेना चाहती

है तो ले, प्रानक्यक है, एमरजेन्सी है तो ले,

कोई भापत्ति नहीं है, खुशी के साथ ले, लेकिन

किसी को लाश पर वह अपना भवन खड़ान करे। प्रजाका शोषराहो, यह चीज चलने नहीं दी जा सकती हैं। भ्राप जमीन लें. आपके पास पैसा है लेकिन ग्राप तो गरीब अध्दर्भी की लाश पर ग्रापना भवन खड़ा कर रहे हैं। ग्रगर सरकार किसी किसान की जमीन छेना चाहती है. तो वह ले ले. लेकिन वह उसको मार्किट वैल्यू के हिसाब से मुग्रावजा दे, ताकि वह प्रपने परिवार के भविष्य के लिए कोई व्यवस्था कर सके. किसी दूसरी जगह जनीन खरीद सके, फैक्ट्री खड़ी कर सके या कोई दुकान वगैरह खोल सके। बिडला हाउस या बिडला भ्रौर टाटा की बात छोड दीजिए। उनकी सम्पत्ति या जमीन लेने की सरकार की हिम्मत नहीं है। अधिकांशतः, 90 प्रतिशत, गरीबों भीर किसानों की ही जमीन ली जाती है। मेरी एमेंडमेंट यह है कि क्लाज के अन्त में यह जोड़ दिया जाये कि जमीन के मालिक को मुम्रावजा तत्कालीन मार्किट वैल्यु के हिसाव के दिया जाये। मेरी प्रार्थना है कि गवर्नमेंट को मेरी यह रीजनेबल एमेंडमेंट स्वीकार कर लेनी चाहिए। चाइना और रशा की स्थिति दूसरी है। वहां तो सारी जमीन सरकार की ही हैं। इसलिए वहां पर मुझावजा देने का प्रश्न ही नहीं उठता है। लेकिन जब यहां पर भादमी को जमीन रखने का मिश्रकार है, तो सरकार को वह जमीन लेते बक्त मार्किट वैल्य का ध्यान रखना चाहिए। मैं भ्राशा करता हं कि मन्त्री महोदय मेरी इस एमेंडमेंट को स्वीकार कर लेंगे।

SHRI SRADHAKAR SUPAKAR (Sambalpur): Mr.Deputy-Speaker, Sir the amendment moved by Shri Tyagi, I think, is rather superfluous having regard to the fact that we had a recent decision of the Supreme Court on bank nationalisation which sets out in clear and unambiguous terms that compensation, if it means anything, is market value. Therefore., as the

law stands at present, if the Government have to pay compensation for acquiring lands which have previously been requisitioned, they have to pay the market value and there is no getting away from it. Therefore in my opinion the amendment proposed by Shri Tyagi is superfluous

श्रीओम प्रकाश स्थागी: तो फिर मेरी एमेंडमेंट को स्थीकार करने में क्या श्रापत्ति है?

SHRI LOBO PRABHU: I may submit that here we are concerned with rent of house and land and not with the acquisition of property. In respect of acquisition of property there is already a provision such as Shri Tyagi refers to by which market value will be paid. That is according to the Act of 1968 As far as I am concerned, we may delete this clause because the amendment he seeks is already existing.

MR. DEPUTY-SPEAKER: I am now putting amendment No. 4 of Shri Shiva Chandra Jha to the vote of the House.

श्री शिव चन्द्र झा: चूं कि मंत्री महोदय ने इस सदन में उठाई गई बातों का जवाब नहीं दिया है, इसलिए में अपनी एमेंडमेंट को प्रैस करता हूँ। मैं चाहूंगा कि वह मेरी इस एमेंडमेंट को स्वीकार कर लें। मेरी एमेंडमेंट का आशय यह है कि सोशो-इकानोमिक कन्छीशन्ज को हब्टि में रख कर मुझावजे के बारे में निर्णंय किया

MR. DEPUTY-SPEAKER: Now, I put Amendment No. 4 moved by Shri Shiv Chandra Jha to the vote of the House.

The question is:

Page 3, line 8after "be revised" insert

"after taking the socio-economic situation of the case into consideration."

The Lok Sabha Divided

Division No. 1

AYES 14.50 hrs.

Basu, Shri Jyotirmoy Jha, Shri Shiva Chandra Khan, Shri Ghayoor Ali Limaye, Shri Madhu Mahato, Shri Bhajahari Misra, Shri Janeshwar

Acquisition of

Immovable Property (Amdt.) Bill AVES NOES Lutfal Haque, Shri

Amat, Shri D. Amin, Shri R. K. Arumugam, Shri R. S. Babunath Singh, Shri Baipai, Shri Vidya Dhar Barua, Shri Bedabrata Barupal, Shri P. L.

Baswant, Shri

Berwa, Shri Onkar Lal Bhandare, Shri R. D. Bhanu Prakash Singh, Shri Brahmanandji, Shri Swami Chanda, Shrimati Jyotsna Chaturvedi, Shri R. L. Damani, Shri S. R. Deb. Shri D. N.

Deo, Shri K. P. Singh

Deo. Shri P. K.

Deo, Shri R. R. Singh Deshmukh, Shri B, D. Deshmukh, Shri K. G.

Dhrangadhra, Shri Sriraj Meghrajji

Dhuleshwar Meena, Shri Dwivedi, Shri Nageshwar Gajraj Singh Rao, Shri Gandhi, Shrimati Indira Ganesh, Shri K. R. Gavit, Shri Tukaram Gowder, Shri Nanja Gupta, Shri Lakhan Lal

Hem Raj, Shri Jai Singh, Shri Jamir, Shri S. C. Jamna Lal, Shri Karan Singh, Dr. Karni Singh, Dr. Kesri, Shri Sitaram Kinder Lal, Shri Kisku, Shri A. K. Kotoki, Shri Liladhar Koushik, Shri K. M. Krishnan, Shri G. Y. Kureel, Shri B. N.

Kushok Bakula, Shri Kushwah, Shri Yashwant Singh

Lalit Sen, Shri Laskar, Shri N. R. Lobo Prabhu, Shri Mahadeva Prasad, Dr.

Mahishi, Dr. Sarojini Majhi, Shri Mahendra

Mandal, Dr. P. Marandi, Shri Masani, Shri M. R.

Master, Shri Bhola Nath Meena, Shri Meetha Lal

Minimata Agam Dass Guru, Shrimati

Mody, Shri Piloo Mohamed Imam, Shri J.

Mohsin, Shri

Naidu, Shri Chengalraya

Naik, Shri G. C. Naik, Shri R. V. Oraon, Shri Kartik

Palchaudhuri, Shrimati Ila Panigrahi, Shri Chintamani Parmar, Shri Bhaliibhai Partap Singh, Shri Parthasarathy, Shri

Patel, Shri Manubhai Patel Shri N.N. Patil Shri Anantrao Patil Shri S. D.

Patodia, Shri D. N. Radhabai, Shrimati B. Raghu Ramaiah, Shri Raj Deo Singh, Shri

Rajasekharan, Shri Ram Dhan, Shri Ram Sewak, Shri

Ram Swarup, Shri Ramamoorthy, Shri S. P.

Ramji Ram, Shri

Ramshekhar Prasad Singh, Shri

Randhir Singh, Shri Ranga, Shri

Rao, Dr. K. L. Rao, Shri J. Ramapathi Reddy, Shri P. Antony Saboo, Shri Shri Gopal Sadhu Ram, Shri

Saha, Dr. S. K. Saigal, Shri A. S.

Sanji Rupji, Shri

Sankata Prasad, Dr. Sant Bux Singh, Shri

Santosham, Dr. M.

Sarma, Shri A. T.

Sen, Shri Dwaipayan

Sen, Shri P. G. Sethi, Shri P. C.

Sethuraman, Shri N.

Shah, Shrimati Jayaben

Shah, Shri T. P.

Shah, Shri Virendrakumar

Shambhu Nath, Shri

Shankaranand, Shri B.

Shastri, Shri Biswanarayan Shastri, Shri Sheopujan

Sheo Narain, Shri

Sher Singh, Shri

Yadav, Shri Jageshwar

Shiv Chandika Prasad, Shri

Siddheshwar Prasad, Shri

Siddayya, Shri

Singh, Shri D. N.

Sinha, Shri Mudrika

Solanki, Shri S. M.

Tapuriah, Shri S. K.

Tiwary, Shri D. N.

Tiwary, Shri K. N.

Uikey, Shri M. G.

Verma, Shri Balgovind

Sonavane, Shri

Snatak, Shri Nar Deo

Supakar, Shri Sradhakar

Veerappa, Shri Ramachandra

Vidyarthi, Shri Ram Swarup

MR. DEPUTY-SPEAKER: The result* of the division is: Ayes: 6; Noes: 129,

The motion was negatived.

MR. DEPUTY-SPEAKER: I put Amendment No. 8 moved by Shri B. S. Murthy to the vote of the House.

The question is:

Page 2, line 40,

for "1969" substitute "1970"

Mr. Depuly-speaker:

I will put amendment No. 12 standing in the name of Shri Lobo Prabhu to the vote of the House.

Amendment No. 12 was put and negatived.

SHRI DHIRESWAR KALITA: I withdraw my amendments 13, 14 and 15.

Amendments Nos. 13 to 15 were, by leave, withdrawn.

SHRI LOBO PRABHU : I withdraw my amendment No. 16

Amendment No. 16 was, by leave, withdrawn,

SHRI OM PRAKASH TYAGI: I am not pressing my amendments 20 and 21.

Amendments Nos. 20 and 21 were, by leave, withdrawn.

MR. DEPUTY-SPEAKER: Now the question is:

"That Clause 4, as amended, stand part of the Bill."

SHRI R. D. BHANDARE: The hon, Minister may explain it, Sir,

MR. DEPUTY-SPEAKER: Now we have come to the stage of voting.

MR. B. S. MURTHY rose .--

SHRI MANIBHAI J.PATEL (Damoh): How can be explain? You are in the process of voting. (Interruptions).

MR. DEPUTY-SPEAKER: I think it is understood what the amendment is.

^{*} The following Members also recorded their votes for Noes:
Sarvashri C. D. Gautain, Om Prakash Tyagi, Ram Gopal Shalwale, Beni Shanker Sharma and Shri M. R. Krishna.

SHRI K. LAKKAPPA (Tumkur): I rise on a point of order. It is this, At the time of voting, the Minister has no right to make a speech.

THE MINISTER OF PARLIAMENT-ARY AFFAIRS AND SHIPPING AND TRANSPORT(SHRI RAGHU-RAMAIAH): The point of order is this The hon. Minister does not want to press the clause Technically you have said that you will have to vote it down The amendment moved by Mr. Bhandare is for the deletion of the clause. Now if you are not accepting it, then for technical reasons we have to vote down the clause.

MR. DEPUTY-SPEAKER: Earlier in the debates the Minister sought permission to delete this clause from the Bill. At that time I told him that it was not permissible for him to do so at this stage, but at the stage of voting, if they do not want it, they can vote the clause out.

AN HON. MEMBER': He can withdraw it.

MR. DEPUTY-SPEAKER: He cannot withdraw it. The only thing open to the House is to vote it down. (Interruptions)

I think the House has understood the position. Now the question is:

"That clause 4, as amended, stand part of the Bill."

The motion was negatived

SHRI PILOO MODY: In that case Government is defeated, Sir.

Chause 1-- (Short Title)

SHRI B. S. MURTHY : I beg to move:

Page I, line 4,

for "1969" substitute "1970." (6)

MR. DEPUTY-SPEAKER: The question is:

Page 1, line 4,

for "1969" substitute "1970." (6)

The amendment was adopted.

Immovable Property (Amdt.) Bill

MR. DEPUTY-SPEAKER: The question is:

"That Clause 1, as amended, stand part of the Bill."

"The motion was adopted.

Clause I. as amended, was added to the Bilt.

Enacting Formula

MR. DEPUTY-SPEAKER: There is an amendment to the Enacting Formula. Are you moving?

SHRI B. S. MURTHY: Yes, I move:

Page 1, line 1,

for "Twentieth" substitute "Twenty-first" (5)

MR. DEPUTY-SPEAKER: The question is:

Page 1. line 1,--

for "Twentieth" substitute "Twenty-first". (5)

The motion was adopted.

MR. DEPUTY-SPEAKER: The question is:

"That the Enacting Formula, as amended, stand part of the Bill."

The motion was adopted.

The Enacting Formula as amended, was added to the Bill.

The Title was added to the Bill.

SHRI B. S MURTHY : Sir, I move :

"That the Bill, as amended, be passed."

MR. DEPUTY-SPEAKER: The question is:

"That the Bill, as amended, be passed"

The motion was adopted.